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**Central Administrative Tribunal, Principal Bench**  
**Original Application No. 992 of 2003**

New Delhi, this the 23rd day of October, 2003

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman**  
**Hon'ble Mr. S.A. Singh, Member(A)**

Retired Head Constable Yogender Singh  
No. 811/P.C.R.  
S/o Shri Fateh Singh  
R/o Village Gumad, Tehsil Gannur,  
Sonipat, Haryana

.... Applicant

(By Advocate: Shri Sachin Chauhan)

Versus

1. Union of India,  
Through its Secretary,  
Ministry of Home Affairs,  
North Block, New Delhi
2. Lt. Governor, Delhi,  
5, Shyam Nath Marg,  
Delhi.
3. Addl. Commissioner of Police,  
Operations,  
Police Headquarters, I.P. Estate,  
M.S.O. Building, New Delhi
4. Addl. Dy. Commissioner of Police,  
Police Control Room  
Delhi

.... Respondents

(By Advocate: Shri Ajay Gupta)

**O R D E R (ORAL)**

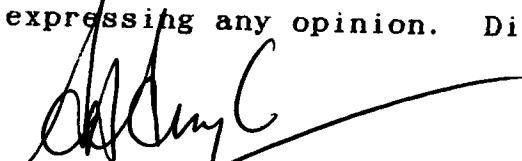
**By Justice V.S. Aggarwal, Chairman**

Learned counsel for the applicant states that without prejudice to his rights to take all the legal and factual pleas available in law, the applicant would submit a fresh representation because according to him, the applicant is well below the age of 50 years and has a right to seek re-employment in accordance with rules as well as the order passed by this Tribunal in O.A. 934/2000 in the matter of Head Constable Sunder Singh vs. Govt. of N.C.T. of Delhi and anr. Therefore, stating that the applicant

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would submit a fresh representation to the appropriate authority, the learned counsel does not press the present petition.

2. Allowed as prayed. The applicant may take recourse under the law regarding which we are not expressing any opinion. Dismissed as withdrawn.

  
( S.A. Singh )  
Member(A)

  
( V.S. Aggarwal )  
Chairman.

/dkm/